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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

C.P.No.73/91
O.A.No.745/90

K.G.Sajnani,Applicant

v/s

Government of Goa,
represented by the Chief Secretary,
Secretariat,
Panaji-403601Respondent

CORAM : HON'BLE MEMBER USHA SAVARA, MEMBER(A)

HON'BLE MEMBER SHRI J.P.SHARMA, MEMBER(J)

Appearance:

Mr.Menezes, Adv.
for the applicant.

Mr.R.R.Bharne, Adv.
for the respondents.

TRIBUNAL'S ORDER

22nd JUNE 1992

The applicant, K.G.Sajnani, moved this contempt petition against the Government of Goa as well as Union of India being aggrieved by non-compliance with the directions given in the O.A.No.745/90 in the order dated 9.4.1991. By that order, the Division Bench directed, that the representation of the applicant be forwarded to the Appropriate authority, if not already sent, for passing final order within a period of six months from the date of receipt of this order. If the applicant continued to be aggrieved after such final orders were passed, he was at liberty to approach this Tribunal afresh.

6. We do not find any merit in the Contempt petition moved by the applicant, and hence rejected.

7. However, learned counsel prays that, he should not be left remediless. ^{Therefore} ~~However~~, it is made clear that the applicant shall be at liberty to move for the redress of his grievance if any subsist after the disposal of the representation referred to above, in the competent forum subject to law of limitation and this order will not stand in his way. Cost easy.

J.P.Sharma
(J.P.SHARMA)

MEMBER(J) 22.6.92

U.Sha Savara
(USHA SAVARA) ^{22.6.92}
MEMBER(A)

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